

(b) if so, by what time?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) and (b). Take over or nationalisation of sick textile mills does not provide solution to the problem of sickness and Government would not as a rule intervene in such cases.

[English]

Enquiry into Sugar Scandal

*614. SHRI KAILASH MEGHWAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government have since instituted the promised enquiry on the pre-poll sugar scandal in the country;

(b) if so, whether the enquiry report has been received; and

(c) if so, the findings of the enquiry and the action taken thereon?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The matter relating to import of sugar during 1989 is being investigated by Central Bureau of Investigation

(b) No, Sir.

(c) Does not arise.

Development of Agro-Fruits Industry in Kerala

6383. SHRI SURESH KODIKKUNNIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government of Kerala have requested Union Government to provide financial aid for the development of the agro-

based fruits industry; and

(b) if so, the action taken thereon?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) Yes, Sir.

(b) Certain clarifications have been sought from the Kerala Government on their request for equity participation by the Central Government in the Kerala State Horticultural Products Development Corporation Limited

Guidelines on Adoption of Indian Child by Foreigners/Foreign Agencies

6384. SHRI N. DENNIS: Will the Minister of WELFARE be pleased to state:

(a) whether the Supreme Court has issued guidelines to Union Government and State Governments on the question of adoption of Indian child by foreigners/ foreign agencies; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) and (b). In Writ Petition (CRL) No. 1171/1982 by Shri Laxmi Kant Pandey, the Supreme Court delivered a series of judgements in which they have laid down detailed norms and procedures to regulate inter-country adoption of Indian children. The directions of the Supreme Court to the Central Government as well as to the State Governments are, inter-alia, as follows:-

i) where it is not possible to find an Indian family prepared to take a child in adoption, the first priority for taking the child is to be given to

- Indian residing abroad, and if not such Indians are available, then to adoptive couples where at least one parent is of Indian origin;
- ii) establishment of Central Adoption Resource Agency and State Level Agencies for promotion of adoption;
- iii) preparation of lists of foreign voluntary agencies which are recognized/licensed by the Central Government and circulation of these lists to the High Court and recognized social/child welfare agencies in the country;
- iv) grant of recognition to suitable voluntary agencies in India to process applications for inter-country adoption of children;
- v) preparation and maintenance of the records of adoptive parents as well as children so adopted and dispatch of these particulars to India's Diplomatic Missions in the respective countries for the purpose of follow up action and ensuring the wellbeing of adopted children;
- vi) publication of lists of recognized Indian placement agencies and their associate agencies in two local leading newspapers;
- vii) recognition of representatives of foreign recognized child welfare agencies;
- viii) District Collectors to ensure enlist-

ing of abandoned/destitute children by the nursing homes/hospitals within their respective jurisdictions with the Foster-care Homes or the Social Welfare Department of the concerned Government;

- ix) formation of Voluntary Coordinating Agency to serve as a Coordinating Agency to voluntary Social/Child Welfare agencies in a particular geographical area to promote Indian adoptions.

Land Under Irrigation and Cultivation

6385. SHRI ZAINAL ABEDIN: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the quantum of land under cultivation as well as under irrigation in the country, State/Union Territory-wise;
- (b) percentage of the land under public sector irrigation in relation to the total quantum of land under irrigation, State/Union Territory-wise; and
- (c) measures taken/proposed to be taken by Union Government to extend irrigation facilities in the comparatively under developed areas of the country?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). A statement giving the information is enclosed.

(c) A number of major, medium and minor irrigation schemes are under construction.